

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-111**  
IB-910(ND)/2020

**IN THE MATTER OF:**

Avon Ispat & Power Limited

Vs.

Hema Engineering Industries Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 18.12.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC

: Sanjeeb Kumar Subudhi,

For the Respondent/CD

: Mr. Vikas Dutta, Mr. Siddharth Silwal, Mr. Ujjwal Nagaich and  
Ms. Nivedita Grover, Advocates

For the Intervener

:

**ORDER**

Both sides are present. As seen from the previous order, the offer was given by the Corporate Debtor to the Applicant. The Counsel for the Operational Creditor sought time to seek instructions. It is submitted by the counsel for the OC that the offer given by the CD is not acceptable. Therefore, the Corporate Debtor is directed to file reply within two weeks.

List on 05.1.2021.

- Sol -

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

- Sol -

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Surjit